

**HIGH COURT OF JUDICATURE AT**  
**ALLAHABAD**  
**Notification**

No. 35 IVg-27, Dated: Allahabad: 05-02-2016.

In exercise of the powers conferred by sub-section 1 (b) of section 21 of the Bengal, Agra and Assam Civil Courts Act, 1887 as amended by the Uttar Pradesh Civil Laws (Amendment) Act, 2015 (U.P. Act No.14 of 2015), the High Court is pleased to direct that an appeal from a decree or order of a Civil Judge where the value of the Original suit in which, or in any proceeding arising out of which the decree or order was or is made whether instituted or commenced before or after the date of publication of this notification in Official Gazette did not or does not exceed twenty five lakhs rupees for purposes of filing appeals shall lie to the District Judges.

By order of the Court,

(Sheo Kumar Singh-I)  
Registrar General

No. 2209 IVg-27, Allahabad Dated: 05-02-2016

Copy forwarded for information & necessary action to:

1. All the Private Secretaries attached to the Hon'ble Judges of the High Court, Allahabad as well as Lucknow Bench, Lucknow for information of their Lordships.
2. All the Personal Secretaries / Personal Assistants attached to the Officers of the Court for incorporating amendment in the books of the Officers.
3. The Senior Registrar, High Court Lucknow Bench, Lucknow.
4. The Secretary, Bar Association, High Court, Allahabad.
5. The Secretary, Advocates Association, High Court of Judicature at Allahabad.
6. The Secretary, Oudh Bar Association, High Court, Lucknow Bench, Lucknow.
7. All the Assistant Registrars of the Court at Allahabad.
8. The Stamp Reporter, High Court of Judicature at Allahabad.
9. The Head Bench Secretary, High Court of Judicature at Allahabad.
10. The Chief Documentation Officer-cum-Chief Librarian, High Court of Judicature at Allahabad.
11. The Director, Institute of Judicial Training and Research, Vineet Khand, Gomati Nagar, Lucknow.
12. The Director, Printing & Stationery, U. P. Allahabad with the request that he will get the notification published in the next issue of the Official Gazette of the Uttar Pradesh and 10 copies of the so published Gazette notification be provided to the Hon'ble Court.

By Order of the Court

  
Registrar General

**High Court of Judicature at Allahabad**

**Order**


In pursuance of the provisions of sub-section 1 (b) of Section 21 of the Bengal, Agra and Assam Civil Courts Act, 1887 as amended by the Uttar Pradesh Civil Laws (Amendment) Act, 2015 (U.P. Act No. 14 of 2015), the High Court is pleased to transfer all the First Appeals arising from a decree or order of a Civil Judge, where the value of the Original Suit in which or in any proceeding arising out of the decree or Order was made whether instituted or commenced before or after the date of publication of Notification No. 35/IVg-27 Allahabad, dated 05.02.2016, in the Official Gazette, did not exceed twenty five lakhs rupees, to the respective District Judges having Jurisdiction who may either decide it himself or assign it to any Additional Judge subordinate to him.

BY ORDER OF THE CHIEF JUSTICE  
Sd/- Dr. D. Y. Chandrachud  
Hon'ble the Chief Justice  
Dated: 09-02-2016.

No. 2382 /2016/J.R.(I)/Allahabad, Dated: 09-02-2016

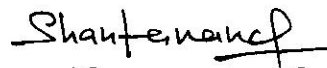
Copy forwarded to the following for information and necessary action:-

1. All the Private Secretaries attached to the Hon'ble Judges of the High Court, Allahabad with the request to apprise their Lordships.
2. Senior Registrar, Lucknow Bench of the Court, Lucknow for information of the Hon'ble Judges and all concerned.
3. All Bench Secretaries of the Court at Allahabad.
4. All the Personal Secretaries / Personal Assistants attached to the Officers of the Court for incorporating it in the books of the Officers.
5. The Stamp Reporter, High Court of Judicature at Allahabad.
6. The Chief Documentation Officer cum Chief Librarian, High Court of Judicature at Allahabad.
7. Section Officer Admin. 'H' (Administrative Record Room).

  
(Sheo Kumar Singh-I)  
Registrar General

In of the above notification followed by order by Hon'ble the chief Justice, the cases, details whereof are mentioned below, stand transferred back to the concerned District Court for determination at their end.

The Incharge Computer Centre is, therefore, requested to update the information of the cases mentioned in the list annexed herewith, in the data base of the Hon'ble High Court.

  
Regr. (P.R. & Civil)  
11.02.2016

**List of Civil Cases transmitted to District Courts of Pecuniary Jurisdiction up to Rs. 25,00,000/- (Twenty Five Lakhs)  
under the orders of Hon'ble The Chief Justice**

S No	Case Type	File No	Year	District	Judgment Passed By	Valuation of Appeal	Petitioner	Respondent	Letter No. & Date
1	CR	294	2014	Azamgarh	Addl Civil Judge	525,000	SMT. MADHURI DEVI AND ANOTHER	KAILASH CHAND BARNAWAL AND 3 OTHERS	112-9/2/16

*Saurabh Singh*  
 (SAURABH SINGH)  
 12/2/16


**List of Civil Cases transmitted to District Courts of Pecuniary Jurisdiction up to Rs. 25,00,000/-  
(Twenty Five Lakhs) under the orders of Hon'ble The Chief Justice**

S No	Type of Case	File No	Year	District	Judgment Passed By	Valuation of Appeal	Petitioner	Respondent	Letter No. & Date
1	CR	276	2012	Mirzapur	Civil Judge	1,000,000	SUBHAM MAINI	ANAND KUMAR AND ANOTHER	124-10/2/16
2	CR	343	2011	Mirzapur	Civil Judge	700,000	AWADHESH NARAIN SINGH AND ANOTHER	SHYAM JI SINGH AND OTHERS	121-10/2/16
3	CR	106	2006	Mirzapur	Civil Judge	222,000	PANNA DEVI	BHUDEO & OTHERS	122-10/2/16
4	CR	178	2012	Mirzapur	Addl Civil Judge	800,000	RAVI KUMAR AGRAWAL	KAILASH CHANDRA AGRAWAL AND OTHERS	123-10/2/16

Saurabh Singh  
(SAURABH SINGH)  
12/2/16

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S No	Type of Cases	File No	Year	District	Judgment Passed By	Valuation of Appeal	Petitioner	Respondent	Letter No. & Date
1	CR	1	2015	Allahabad	Civil Judge	900,000	KAUSHALESH KUMAR PANDEY	SMT. PRABHA MALVIYA AND 3 OTHERS	144-10/2/16
2	CR	257	2012	Allahabad	Civil Judge	2,113,246	NASIMUL RAHMAN AND OTHERS	SMT. BASHIRUNNISA ALIAS BASUN AND OTHERS	143-11/2/16
3	CR	596	2011	Allahabad	Civil Judge	9,500	SURESH NARAIN SRIVASTAVA	ASRAR AHMAD AND OTHERS	142-11/2/16
4	CR	407	2009	Allahabad	Civil Judge	1,000,000	SMT. MAINAVATI JAIN AND OTHERS	PRAVIN CHAND JAIN AND ANOTHER	141-11/2/16
5	CR	446	2001	Allahabad	Civil Judge	593,000	SHIV MOHAN MUNZRU	MADAN GOPAL SHARMA AND OTHERS	140-11/2/16
6	CR	535	2012	Allahabad	Addl Civil Judge	5,000	VISHWA NATH	YAMUNA PRASAD DUBEY AND OTHERS	139-11/2/16
7	CR	218	2011	Allahabad	Civil Judge	1,400,000	MUSLIM SIDDIQI	PRAYAGRAJ SAHKARI AWAS SAMITI LIMITED	138-11/2/16
8	CR	462	2002	Allahabad	Civil Judge	1000	Tribhuvan Soni	Shrish Chandra	137-11/2/16

  
 (SAURABH SINGH)  
 12/2/16

List of Civil Cases transmitted to District Courts of Pecuniary Jurisdiction up to Rs. 25,00,000/- (Twenty Five Lakhs) under the orders of Hon'ble The Chief Justice

SL. No.	Type of Cases	Case No. / years	Party Name	District	Valuation	Judgment Passed by	Letter No. & Date
1	F.A.	67-2007	Jain Sahkari Avas Samiti Vs Mrs Fens Mistry & ors	Allahabad.	8,00,000/-	Add. Civil Judge	155 + 11.02.16
2	FA	694-2012	Surendra Kumar Agrawal Vs Smt Nirmala Verma & ors	Allahabad.	6,16,100/-	Civil Judge	156 + 11.02.16
3	FA	221-2007	Mahendra Pratap Singh ors Vs Krishna Chandra Saxena & ors	Allahabad.	11,51,799/-	Add. Civil Judge	157 + 11.02.16
4	FA	671-2014	Executive Engg. & ors Vs M/s Lalaji and sons	Allahabad	6,82,514.92	Civil Judge	158 + 11.02.16
5	FA	101-2011	Mortand Prakash & ors Vs Rameshwar Prasad Dubey & ors.	Allahabad	7,06,500/-	Add. Civil Judge	159 + 11.02.16.
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Signature  
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DR. F. C. S.


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**List of Civil Cases transmitted to District Courts of Pecuniary Jurisdiction up to Rs. 25,00,000/- (Twenty Five Lakhs) under the orders of Hon'ble The Chief Justice**

SL. No.	Type of Cases	Case No.	Party Name	District	Valuation	Judgment Passed by	Letter No. & Date
1	FAFO	1864-13	Ram Prasad vs Ram Garib	Allahabad	7,82,000/-	Addl. Civil Judge	145/11.02.2016
2	"	3294-12	Raj Kumar vs Ram Shankar	Allahabad	7,93,000/-	ACJ.	146/11.02.2016
3	"	2349-12	Beena Devi vs Vinay Kumar	Allahabad	1,00,000/-	Civil Judge	147/11.02.2016
4	"	658-12	Debashish vs Aamun Kumar	Allahabad	7,50,000/-	Addl. Civil Judge	148/11.02.2016
5	"	502-12	Afzal vs Magsood Alam	Allahabad	6,41,250/-	Civil Judge	149/11.02.2016
6	"	1634-06	Sri Ganapati vs. S.K. Mukherjee	Allahabad	11,00,000/-	ACJ.	150/11.02.2016
7	"	815-04	Bachau Bux vs Mohd Sami	Allahabad	13,23,084/-	CJ.	151/11.02.2016
8	"	692-02	Basudeo Prasad vs SBI	Allahabad	8,86,019.38	ACJ (2nd)	152/11.02.2016
9	"	1169-88	Ramesh vs Mahesh	Allahabad	80,000/-	CJ.	153/11.02.2016
10	"	312-87	Noreain vs Anarkali	Allahabad	2,050/-	ACJ (3rd)	154/11.02.2016
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Date: - 11th Feb, 2016

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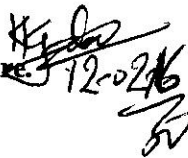
  
(Ajay Verma)  
ARO

  
(Himanshu Verma)  
A.R.O.

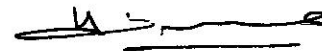
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SL. No.	Type of Cases	Case No.	Party Name	District	Valuation	Judgment Passed by	Letter No. & Date
1	FAFO	593-93	Maheshwar Prasad vs Collector	Mirzapur	25,00,000/-	CJ	117/10.02.2016
2	"	3307-06	Nagar Palika vs Kizalal	Mirzapur	2,30,646/-	CJ	118/10.2.2016
3	"	893-98	Khaderon vs Sitya	Mirzapur	1,000/-	ACJ	119/10.2.2016
4	"	29-03	Sukhnandan vs Kamlesh	Mirzapur	410/-	CJ	120/10.2.2016
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Date: - 10th Feb, 2016

Signature:  12.02.16

  
(Ajay Zaidi)  
A.R.O.

  
(Chamanshu Verma)  
A.R.O.